

**Central Administrative Tribunal
Principal Bench**

**CP No.572/2017
in
O.A.No.2829/2014**

New Delhi, this the 3rd day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Raja Ram Sharma,
S/o Late Shri Parmeshwar,
R/o A/24, Gali No.1,
Sindhu Farm Road,
Meethapur Extension,
Badarpur,
New Delhi-110044.

...Applicant

(By Advocate : Ms. Neetu Mishra for Ms. Rashmi Chopra)

Versus

Shri Alok Kumar Verma,
Director,
Central Bureau of Investigation,
Headquarter,
Plot No.5-B, CGO Complex,
Lodhi Road,
New Delhi-110003.

...Respondent

(By Advocate : Shri Deepak Bhardwaj)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard both sides.

2. The OA No.2829/2014 was disposed of on 05.09.2016 as under :-

“11. In the circumstances and for the aforesaid reasons, the OA is disposed of by directing the

respondent No.2 to engage the applicant as Casual Worker, provided there is work and in preference to his juniors and freshers. All other prayers of the applicant are rejected. No costs.”

3. Alleging non implementation of the aforesaid orders, the applicant filed the present CP.

4. The respondents vide their status report submitted that as the respondents are not engaging any casual worker as on today, they are not able to engage the applicant also and, accordingly, submits that there is no violation of the orders of this Tribunal. Since the applicant failed to show that there is work and the respondents are engaging any other casual employee, we do not see any merit in the CP and the same is accordingly, dismissed. However, if any cause of action arises in future, the applicant is at liberty to avail his remedies, in accordance with law. Notices are discharged.

(Nita Chowdhury)
Member (A)

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(V. Ajay Kumar)
Member (J)